

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**BROWNISH REALTY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Brownish Realty Private Limited</b>
2.	Date of incorporation of corporate debtor	13/11/2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201UP2019PTC123297
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-45, Sector 62, NOIDA, Gautam Buddha Nagar, Uttar Pradesh – 201307, India
6.	Insolvency commencement date in respect of corporate debtor	14 July 2023, vide order of NCLT Allahabad Bench in CP (IB) – 13 (ALD)/2022 The copy of order was received on 25 July 2023.
7.	Estimated date of closure of insolvency resolution process	10 <sup>th</sup> January, 2024 (180 days from insolvency commencement date i.e. 14 July, 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajit Gyanchand Jain, Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: <a href="mailto:ajit@vcanca.com">ajit@vcanca.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: <a href="mailto:cirp.brownish@gmail.com">cirp.brownish@gmail.com</a>
11.	Last date for submission of claims	08 August 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: <a href="mailto:cirp.brownish@gmail.com">cirp.brownish@gmail.com</a>  b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Brownish Realty Private Limited** on **14 July 2023**.  
The Order received on **25 July 2023**.

The creditors of **Brownish Realty Private Limited**, are hereby called upon to submit their claims with proof on or before **08 August 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 July 2023  
Place : Ahmedabad

Ajit Gayanchand Jain  
Interim Resolution Professional  
Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625

